

Power Project at Suratgarh

886. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Suratgarh Power Project in Rajasthan has been accorded environmental clearance; and

(b) if so, the further action being initiated to implement the power project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Government Accommodation

887. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 1105 dated August 7, 1995 regarding illegal possession of Government accommodation and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The information, which contains details in respect of about 3000 persons, has since been collected and is being verified. The same, after verification, will be laid on the Table of the Sabha.

Energy from Sea-waves

888. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) the projects in Kerala and other coastal States for tapping energy from waves.

(b) the allocation made over the past three years to harness wave energy, State-wise;

(c) whether State of Kerala have sought more funds or recommended new projects for tapping wave energy, and

(d) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Two Wave Energy Plants of Peak capacity of 150 KW and 55 KW were constructed

at Vizhinjam (Thiruvanthapuram) in Kerala in 1991 and 1996 respectively.

(b) An allocation of Rs.4.70 crore was made during the last Five Years for development of Wave and other forms of Ocean Energy all over the country.

(c) No, Sir.

(d) Does not arise.

Diversion of Funds

889. SHRI DINSHA PATEL :
SHRI SHANTILAL PARSOTAMDAS PATEL.

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether some lapses on the part of some State Governments in the implementation of National Wasteland Development Project have come to the notice of the Government during the last three years;

(b) if so, the details thereof;

(c) whether several cases of wasteful expenditure and diversion of funds by some State Governments have come to the notice of the Union Government; and

(d) if so, the reaction of the Government thereto and the remedial steps taken/proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). There is no scheme by the name of National Wasteland Development; however, it has a scheme by the name of Integrated Wastelands Development Project, for which funds are placed to the DRDAs/Zilla Parishads and State Governments. These projects are evaluated by independent evaluators. On the basis of evaluation reports most of the projects are performing satisfactorily. Except for some time lag in the implementation of a few projects, no serious lapses have come to the notice of the Department.

Integrated Wastelands Development Projects sanctioned for the districts of Dang (Gujarat), Yamunanagar (Haryana), Jaisalmer, Sikar (Rajasthan), Durg (M.P) are behind schedule for which corrective measures have been suggested.

(c) No, Sir.

(d) No cause for action.

Consumption of Power

890. SHRI BHAKTA CHARAN DAS :
SHRI JAGDAMBI PRASAD YADAV :

Will the PRIME MINISTER be pleased to state :

(a) the per capita annual consumption of power in the country during last three years till date, State-wise;

(b) the reasons for less supply of power to Orissa and Bihar in comparison to other States; and

(c) the steps taken/proposed to be taken to bring all the States at par with national level?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The state-wise annual per capita consumption of electricity during the year 1992-93, 1993-94 & 1994-95 is given in the statement.

(b) Both Orissa and Bihar are drawing more power from Central Sector in comparison to other States in the Eastern Region. During the year 1995-96 the actual drawal by States/constituents of Eastern Region was as follows :

State	Drawal (MU)
Bihar	4545.9
DVC	1867.4
Orissa	1884.9
W.B.	1748.9
Sikkim	28.4
Total	10075.4

(c) The per capita power consumption in a State depends on overall development of the State particularly its industrial and agricultural development and per capita income of the State as well as availability of Power. Steps to increase the availability of power include the following :

Short-term Measures :

- (i) Inter-State and Inter-Regional exchange of Power.
- (ii) Renovation and Modernisation Programme.
- (iii) Implementation of short-gestation project.
- (iv) Supply of adequate quantity & quality of coal.
- (v) Allocation of power from Central Generation Stations.

Long-term Measures :

- (i) Promoting private sector investment in power sector.
- (ii) Higher emphasis on exploitation of hydro potential with an aim to reduce peak shortage.
- (iii) Transport of Coal by ships for coastal power station to overcome rail transportation constraints.
- (iv) Coal beneficiation plants for new coal mines.
- (v) Strengthening of Transmission and Distribution System for reducing losses and improving reliability.

(vi) Energy Conservation and co-generation.

STATEMENT

State-wise Annual per capita Consumption of electricity during the year 1992-93, 1993-94 and 1994-95

(in KWH)

Name of the Region/State	1992-93	1993-94	1994-95
1	2	3	4
Northern Region			
Haryana	507.24	490.82	466.78
Himachal Pradesh	207.94	218.52	253.55
Jammu & Kashmir	188.24	195.06	196.32
Punjab	683.58	702.51	756.37
Rajasthan	246.45	256.12	269.53
Uttar Pradesh	178.62	185.74	204.07
Chandigarh	714.68	626.08	676.22
Delhi	823.26	733.45	747.48
Sub-Total	282.45	286.41	302.22
Western Region			
Gujarat	536.43	587.33	608.43
Madhya Pradesh	280.59	310.54	335.01
Maharashtra	438.58	459.09	500.36
Goa	540.74	588.49	601.82
Daman & Diu	1014.70	1182.09	1547.73
Dadra & Nagar Haveli	1174.50	1392.13	1574.40
Sub-Total	406.21	436.66	467.71
Southern Region			
Andhra Pradesh	312.49	344.96	373.55
Karnataka	302.98	327.72	363.92
Kerala	200.10	215.42	236.54
Tamil Nadu	368.85	386.04	429.97
Pondicherry	855.91	842.55	968.85
Lakshadweep	183.20	207.20	185.00
Sub-Total	311.80	335.47	369.32
Eastern Region			
Bihar	117.03	125.78	133.74
Orissa	296.95	313.48	332.64
West Bengal	157.70	171.31	175.14

1	2	3	4
A & N Island	162.35	167.74	178.09
Sikkim	113.93	122.50	143.06
Sub-Total	162.39	174.04	182.35
North-Eastern Region			
Assam	96.77	94.98	97.65
Manipur	103.88	111.03	107.41
Meghalaya	129.10	109.95	139.59
Nagaland	72.90	67.92	58.98
Tripura	58.53	59.57	66.28
Arunachal Pradesh	54.13	66.52	65.76
Mizoram	90.86	101.29	111.74
Sub-Total	93.44	91.96	95.74
Total (All India)	283.10	298.96	320.10

[Translation]

Petrol Pumps

891. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state

(a) the names of the petrol pumps situated at Ridge area of Delhi for which Supreme Court has issued direction to the Government to shift them out of Ridge area for environmental protection

(b) the names of the places in Delhi where these petrol pumps are proposed to be shifted

(c) whether this scheme has been finalised;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the action taken or proposed to be taken to shift these petrol pumps?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) to (f) As per Hon. Supreme Court Order, following 11 retail outlets located in Ridge area of Delhi are required to be resited to the new locations identified by the DDA. The draw of lots for these sites was held on 25.10.1996:

Name of the RO	New Location
1	2
1. Arora Service Station, S.P. Marg.	Road No 44, Pitam Pura.
2. Chankyapuri Service Stn., S.P. Marg.	Paschim Vihar, Opp. G-17.

1	2
3. Delhi Automobiles, S.P. Marg.	Sarita Vihar, On Road linking Kalindi Kungi Mathura Road
4. AAUI Willingdon Crescent Road	Mayapuri Road connecting Ring Road Jain Road.
5. Sethi Auto, Poorvi Road.	Dilshad Garden.
6. Ridge View Service Stn. Shankar Road	Shalimar Bagh
7. Kichher Service Stn.	Pitam Pura
8. Pusa Road Service Stn.	Janak Puri, Near Nari Niketan
9. Pushpanjli	Nelson Mandela Marg.
10. Shankar Marg Filling Stn	Madipur Community Centre.
11. Link Road Filling Stn	Behind Maitree College, Chanakya puri.

2. As per Orders of the Hon. Court, these ROs are to be closed down at their old site from 30.4.97. The Order of the Hon. Court will be complied with.

[English]

Oil and Gas Production

892. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to invite some more multinational companies for the development of the Indian Offshore industry for increasing oil and gas production; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) No such proposal has been finalised

(b) Does not arise.

Deep Sea Fishing Policy

893. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government is considering to reverse its 1990-91 deep sea fishing policy under which foreign investment of joint ventures were allowed;

(b) if so, the details thereof;

(c) the number of deep sea fishing vessels operating and various joint venture schemes;